IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR C.P.No.39/2001

Date of order: 10.9.2001

Lalit Mohan, S/o Sh.Basant Lal, R/o 11/47, Kaveri Path, Mansarovar, Jaipur.

...Applicant.

.Vs.

- H.M.Caria, Commissioner, Kendriya Vidyalay Sangthan, Shahid Jeet Singh Marg, New Delhi.
- 2. Sn.S.K.Jain, Asstt.Commissioner, Kendriya Vidyalay Sangthan, Bajaj Nagar, Jaipur.
 - . Sh.P.K.Agarwal, Dy.Commissioner (Finance) Kendriya
 Vidyalay Headquarters, New Delhi.

...Respondents.

Mr.Satish Khandal

: Counsel for applicant

Mr.V.S.Gurjar

.: for respondents.

CORAM:

3.

Hon ble Mr.S.K.Agarwal, Judicial Member.

Hon'ble Mr.S.A.T.Rizvi, Administrative Member.

PER HON BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

This Contempt Petition has arisen out of the order passed in T.A No.14/99 on 12.12.2000.

- 2. It is stated by the petitioner that the applicant has wilfully and delibrately disobeyed the orders passed by this Tribunal dated 12.12.2000 therefore, this contempt petition has filed.
- 3. M.A. No.298/2001 was filed by Shri V.S.Gurjar, Advocate on behalf of the opposite parties with the prayer that in D.B.Civil Writ Petition No.3766/2001, Commissioner, Kendriya Vidyalay Sangthan Vs. Lalit Mohan & Ors, decided on 2.8.2001, the Hon ble High Court allowed the writ petition and stayed the order passed by this Tribunal and directed

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the petitioners to complete the departmental enquiry within 3 months.

- 4. In view of the judgment of Hon ble High Court in D.B.Civil Writ Petition No.3766/2001 decided on 2.8.2001, the petitioner in this Contempt Petition has no case for contempt against the opposite parties •
- 5. We, therefore, dismiss the Contempt Petition and notices issued to the alleged contemners are hereby discharged.

SARTERA

(S.A.T.Rizvi)

Member (A).

(S.K.Agarwal)

Member (J).